

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 106

CP (IB) No. 105/Chd/Chd/2023

IN THE MATTER OF:

Vivek Gupta (PG)

...

Petitioner

Under Section: 94(1), IBC 2016

Order delivered on 24.04.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Atul V. Sood, Advocate.

For the RP : Mr. Raghav Kakkar, Advocate.

For the IDBI and Indian Bank : Mr. Vishav Bharti Gupta, Advocate.

For the SBI : Mr. Harsh Garg with Mr. Pulkit Goyal, Advocates.

ORDER

Heard the arguments advanced by RP on the report submitted under Section 99 and the supplementary report. Creditor Bank (State Bank of India as well as the IDBI and Indian Bank) counsels' submission have been heard. Since the counsels have strongly objected for the contents of the report. The learned counsel for the RP as well as the counsel for the creditors bank are directed to file their short written submissions on the points which they have argued today along with legal decisions, if any. List this matter on 08.05.2024.

Sd/-
(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)

April 24, 2024
Mukta